

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VI.08/2013/ 300 /STT

From,

Shri R. Medhi,
The Joint Registrar (Judl.)
Gauhati High Court, Guwahati

To,

The District & Sessions Judge,
Kamrup (M), Guwahati/ Kamrup (Rural), Amingaon / Morigaon/ Nagaon/
Golaghat/ Jorhat/ Sivasagar/ Dibrugarh/ Tinsukia/Dhemaji/ Lakhimpur,
N.Lakhimpur/ Sonitpur, Tezpur/ Udalguri/ Darrang, Mangaldoi/Nalbari/
Barpeta/ Bongaigaon/ Kokrajhar/ Dhubri/Goalpara/ Cachar, Silchar /
Karimganj/ Hailakandi.

Dated Guwahati the 28th October, 2014

Sub:- Completion of trial within 1 (one) year regarding the *Charges framed against sitting MPs and MLAs.*

Sir/Madam,

With reference to the subject cited above, I am directed to inform you that as per the judgement of the Hon'ble Supreme Court of India rendered in WP (C) No. 536/2011 (Public Interest Foundation v. Union of India), the charges framed against sitting MPs and MLAs for offences specified in Section 8(1), 8(2) and 8(3) of the Representation of People Act, 1951, **the trial has to be completed within 1 (one) year from the date of framing of charges.** And for this purpose, the trial may be conducted on a day to day basis.

Further, in case the Court is unable to complete the trial within one year, a report has to be submitted to Hon'ble the Chief Justice, Gauhati High Court, Guwahati for appropriate direction(s).

This is for favour of your kind information and necessary action.

Yours faithfully,

Amulya
28.10.14
JOINT REGISTRAR (JUDICIAL)

Chin H
28/10/2014